NATIONAL COMPANY LAW TRIBUNAL PRINCIPAL BENCH NEW DELHI

C.P NO. 129(ND)2015 CA NO.

CORAM:

PRESENT: CHIEF JUSTICE M. M. KUMAR Hon'ble President

> SH. S. K. MOHAPATRA Hon'ble Member (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF PRINCIPAL BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 2.08.2016

NAME OF THE COMPANY:

Sh. Sameer Mehan & ors

Vs.

M/s. Fusion Electronics Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the

Companies Act 2013

S.NO.

NAME

DESIGNATION

REPRESENTATION

SIGNATURE

ANKUR KHANDELWAL, ADVOCATE NAKUL MENAN, P-2 FOR THE PETITIONERS

MAIBHAN SPINASTANA (Adu).
For R-2,3,74

P.T. O.

Order

Pleadings in the application are not complete. A Rejoinder needs to be filed in CP 87(ND)/2016 by the Petitioner to the reply filed by the Respondents.

 Replies to CAs 204/PB/2016, 215/PB/2016 & 216/PB/2016 in CP 129(ND)/2015 are also required to be filed. Let the needful be done within two weeks after supplying copy in advance to the Counsel opposite. It is made clear that no further adjournment shall be granted.

List on 24.8.2016.

(CHIEF JUSTICE M.M. KUMAR)

MRRIM

PRESIDENT

(S.K. MOHAPATRA)

MEMBER (T)

2nd August, 2016 (P.K. SUD)